

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No.149 of 2020

Dr. Sandeep Kumar Vishwas
@ Sandeep Biswas

..... **Petitioner**

Versus

1. The State of Jharkhand
2. Dr. Bhola Nath Mahto

..... **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioner : Mr. Rajesh Kumar, Advocate
For the State : Mr. Shiv Shankar Kumar, A.P.P
For the O.P. No.02 : Mr. Anjani Nandan, Advocate

05/Dated: 26th June, 2020

1. Mr. Rajesh Kumar, learned counsel, submits that Ms. Vandana Singh, learned counsel appearing on behalf of the petitioner, has been empanelled as a State counsel, and prays for time to file the *vakalatnama* on behalf of the petitioner.
2. Learned A.P.P and learned counsel for O.P. No.02, are present.
3. Heard. Time, as prayed for, is granted to the learned counsel for the petitioner to file the *vakalatnama*.
4. Office to delete the name of Ms. Vandana Singh from the cause title and mention the name of the counsel on filing of the *vakalatnama* and list the revision application on **20.07.2020**. Till that date the provisional bail, as granted by order dated 15.04.2020, is extended.

(AMITAV K. GUPTA, J.)

Chandan/Rohit/-